

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-515

IB-397/PB/2018

IA/2414/2023, IA/2494/2023, IA/2668/2023

IN THE MATTER OF:

Bank of India

....Applicant

Vs.

M/s. Basic India Ltd.

.....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 02.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Pragati Dhawan, Adv. in IA/2414/2023,
IA/2494/2023, IA/2668/2023

For the Respondent : Mr. Abhay Gupta, Adv. Ronakjeet Singh in
IA/2414/2023, IA/2494/2023, IA/2668/2023

ORDER

IA/2414/2023:-

Ld. Counsel on behalf of the Applicant is present and submitted that they have not received the copy of the reply. Ld. Counsel on behalf of the Respondent submitted that they have provided the copy of the Reply to the Ld. Counsel for the Applicant. Ld. Counsel on behalf of the Respondent undertakes to provide a soft copy of the reply to the Counsel for the Applicant. List this application on **29.02.2024.**

IA/2494/2023, IA/2668/2023:-

Ld. Counsel on behalf of the Respondent submitted that they have filed their reply, however, the same is not reflected on the e-portal of the Tribunal.

Ld. Counsel for the Respondent is directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal of the Tribunal.
List these applications on **29.02.2024**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)